

State/UT	No. of Family Courts
Uttarakhand	12
West Bengal	2
Andaman and Nicobar Islands	1
TOTAL	511

* Regular Courts have been assigned the work of adjudication of cases relating to family courts in Himachal Pradesh.

** The Family Courts Act, 1984 is not applicable in the State of Jammu and Kashmir.

Extension of retirement age of High Court Judges

†1716. SHRI NARESH AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government proposes to extend the retirement age of the High Court Judges from 62 to 65 years as is the case with the Supreme Court Judges;

(b) if so, by when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) There is no proposal to extend the retirement age of the High Court Judges from 62 to 65 years.

(b) and (c) Question do not arise

Law for framing rules and regulations under Acts by Central Ministries

1717. DR. KANWAR DEEP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that there is no law regulating the framing of rules/regulations under Acts passed by the Parliament, Pre-legislative and post-legislative;

(b) if so, the existing guidelines/instruction being followed in this regard;

(c) how far these have been effective; and

(d) whether Government proposes to bring in a law for this purpose as prevalent in other countries?

† Original notice of the question was received in Hindi.